

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

**State Vs. 1. Jitender Solanki @ Jeetu, 2. Smt. Parvesh,
3. Smt. Santro Devi, 4. Smt. Parmila & 5. Kuldeep**
FIR No. 395/2020
PS Mundka
U/s. 354/354B/509/324/34 IPC

28.08.2020

This order shall deal with the applications moved U/s. 438 CrPC on behalf of applicant/accused 1. Jitender Solanki @ Jeetu, 2. Smt. Parvesh, 3. Smt. Santro Devi, 4. Smt. Parmila & 5. Kuldeep for grant of anticipatory bail.

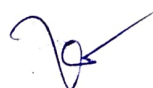
Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Devender Kumar, Ld. counsel for applicants/accused persons.

Sh. Pankaj Mohan, proxy counsel for Ld. counsel Sh. Abhilash Vashisth for complainant.

Complainant Ms. Manju and Ld. Counsel Sh. Abhilash for complainant have appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that the complainant and her counsel are visible and audible to all the persons present in the court room.



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FIR No. 395/2020

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PS Mundka

U/s. 354/354B/509/324/34 IPC

1. Accused persons have sought anticipatory bail. As per FIR complainant Smt. Manju Lakra has been married to accused Kuldeep Lakra for around 24 years. They have two adult children – a daughter and a son. Complainant Smt. Manju lives at first floor with her daughter, whereas, husband, son and mother-in-law of the complainant live at the ground floor of the same house. Mother-in-law of the complainant is a widow and is a senior citizen.

2. As per FIR, on 03/08/2020 on the day of Raksha Bandhan, Smt. Parvesh and Smt. Parmila, who are sisters-in-law (Nanad) of the complainant visited her mother-in-law at the ground floor. Accused Jitender is husband of Smt. Parvesh. The allegation is that accused Jitender came upstairs to the floor of complainant and sexually assaulted her. He tried to disrobe her. When she resisted, accused Jitender took out some sharp object from his mouth and caused injury to her on her left hand.

3. Ld. Counsel for applicants/accused persons has pointed out that as per FIR a call was made to police on 03/08/2020 regarding a domestic quarrel. The complainant was medically examined on that

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PS Mundka

U/s. 354/354B/509/324/34 IPC

day but she did not give any statement on 03/08/2020. The FIR dated 08/08/2020 reflects that the complainant stated in the hospital that she would give the statement later. Ld. Counsel for applicants/accused persons has stated that the complainant later concocted a false story of sexual and physical assault, upon which the present FIR was registered on 08/08/2020.

4. Ld. Counsel for applicants/accused persons stated that accused Jitender went to Canada for studies in year 2017. He got employed in Canada in February, 2019, since when he has been a resident of Canada. He came to India on 28/11/2019 to attend marriage of his real brother. He went back to Canada on 09/08/2020.

5. Ld. Counsel for applicants/accused persons has submitted that accused Jitender seldom visited the house of his mother-in-law, that too, when he was accompanied by his wife. The allegations related to sexual assault on the complainant lady aged around 45 years and married for around 24 years, and physical assault on her by taking out a sharp weapon from mouth, have been concocted by the complainant to pressurize her mother-in-law, who is also a co-accused in this case.

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FIR No. 395/2020

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PS Mundka

U/s. 354/354B/509/324/34 IPC

6. The allegations against all accused persons except accused Jitender Solanki @ Jeetu are related to bailable offences. Accused Jitender is alleged to have no history of misbehaviour with the complainant. He reportedly studied in Canada and is on job at Canada. The complainant and her mother-in-law Smt. Santro Devi (accused herein) have past history of allegations against each other in the police station. Accused Smt. Santro Devi has got published a notification dated 12/05/2019 in Indian Express newspaper to disown all relations with the complainant. She has also served a legal notice dated 04/07/2019 on the complainant to vacate the rooms in her possession in her matrimonial home.

Thus, the complainant and her mother-in-law have history of domestic dispute between them.

7. Considering the facts and circumstances of the case and subject to joining of investigation by accused Jitender as and when required by the IO subject to 30 days of prior notice, the application of accused Jitender for anticipatory bail is allowed. Accused Jitender shall not visit the house of complainant/his mother-in-law till further orders and shall not try to contact the complainant. In the event arrest,

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FIR No. 395/2020

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PS Mundka

U/s. 354/354B/509/324/34 IPC

accused Jitender Solanki @ Jeetu shall be admitted to bail subject to furnishing of bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of IO/SHO PS Mundka.

8. Since the allegations against applicant accused Smt. Santro Devi, Kuldeep, Smt. Parmila and Smt. Parvesh are related to bailable offences, they shall be at liberty to furnish bail bond to the satisfaction of IO/SHO PS Mundka.

The applications are disposed of accordingly.

Copy of this order be given to Ld. Counsels for both the parties, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1829
State Vs Kallu
FIR No. 384/2019
PS Mundka
U/s. 363 IPC**

28.08.2020

**Application for grant of bail is taken up on
application moved for withdrawal of application for bail.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

**Sh. Arvind Kumar, Ld. Counsel for applicant/accused
has appeared through video conferencing through Cisco Webex
platform, at personal room of the court.**

**At this stage, Ld. Counsel for applicant/accused submits
that he wishes to withdraw the present bail application.**

**In view of the submissions of Ld. Counsel for
applicant/accused and application for withdrawal, present bail
application is dismissed as withdrawn.**



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020**

UID No. 104/2020

CA No. _____

Vishal Kalra vs. Hiteshi Kalra

PS Patel Nagar

28.08.2020

Present: Sh. Hari Kishan, Ld. Counsel for appellant has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

From the record, no prima facie ground is made out for grant of stay on operation of impugned order dated 13.07.2020 of Ld. MM, Mahila Court-05, West.

Issue notice of the appeal to the respondent through SMS/e-mail/ Speed Post/Whatsapp on filing of PF, returnable for 07.10.2020.

Upon service of notice, respondent is directed to file reply to the appeal through e-mail with advance copy of the appellant before the NDOH.



(VISHAL SINGH)

ASJ-03, WEST/DELHI

28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ravinder Verma @ Ravi

FIR No. 231/2014

PS Patel Nagar

U/s.302/323/341/34 IPC

28.08.2020

**This is the second application filed U/s. 439 CrPC on
behalf of applicant/accused for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Bipin Kumar Jha, Ld. Counsel for applicant/accused.

Applicant/accused Ravinder Verma @ Ravi was earlier
granted interim bail for 30 days vide order dated 06/07/2020.

The applicant/accused has filed this second application for
grant of interim bail. He has been in J/c since 19/04/2014.

As per report received from Superintendent, Jail No.04,
Tihar, conduct of accused Ravinder Verma @ Ravi in the jail is
unsatisfactory and he has been given punishment ticket for violating the jail
rules. As per reply filed by IO, the applicant/accused has previous criminal
history of involvement in case FIR No. 231/2014, PS Patel Nagar, U/s.
323/341/302/34. Considering the conduct of the accused in jail and that he
has criminal history of involvement of another case, this case is not
covered under the criteria laid down by Hon'ble High Powered Committee
of Delhi High Court.


Contd..2..

State Vs. Ravinder Verma @ Ravi
FIR No. 231/2014
PS Patel Nagar

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However, considering the long custody period of more than 06 years of the accused in jail, the application for interim bail is allowed in view of keeping social distancing due to COVID-19 situation. Accused Ravinder Verma @ Ravi is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. Duty MM. The interim bail shall be subject to following conditions:

1. The accused shall not attempt to contact, threaten or otherwise influence the complainant.
2. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/Jail Superintendent on expiry of interim bail of 30 days or 28/09/2020, whichever is earlier. The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

UID No. 107/2020

CA No. _____

Manpreet Kaur vs. Mannohan Singh

PS Hari Nagar

28.08.2020

Present: Sh. P K Chaudhary, Ld. Counsel for appellant has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

Appellant is aggrieved that the Ld. Trial Court of Ld. MM, Mahila Court-01, West, through impugned order dated 05.08.2020 passed an ad-interim maintenance order vide which respondent no. 1 Mannohan Singh has been directed to pay a meagre amount of Rs.2,500/- per month towards maintenance of the child from the date of the order till further order. Respondent No. 1 has been further directed to pay the school fees of the child. No order of payment of ad-interim maintenance in favour of petitioner Ms. Manpreet Kaur has been passed by the Ld. Trial Court, although she finds it difficult to maintain herself being a house-wife having no source of income.

Contd..2..



UID No. 107/2020

CA No. _____

Manpreet Kaur vs. Mannohan Singh
PS Hari Nagar

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Upon consideration of the case file, this court is of the prima-facie opinion that the impugned order dated 05.08.2020 was not passed on merits but as an ad-interim measure to take care of the interest of child of the parties.

This court agrees with submissions of Ld. Counsel for appellant that the urgent financial needs of appellant need urgent consideration of the Ld. Trial Court. The appellant may approach the Ld. Trial Court again with submissions to urgently address the financial needs of the petitioner till application for grant of interim maintenance is finally decided on merits.

Put up for further proceedings on 21.09.2020.



(VISHAL SINGH)

ASJ-03, WEST/DELHI

28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Umakant Yadav @ Pintu
FIR No. 379/2015
PS Mundka
U/s. 302/396/412/149/34 IPC**

28.08.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Akhilesh Kumar Pandey, Ld. Counsel for applicant/
accused has appeared through video conferencing
through Cisco Webex platform, at personal room of the
court.

**This is an application moved on behalf of
accused/applicant Umakant Yadav @ Pintu for extension of interim
bail in view of COVID19 pandemic.**

This applicant/accused has remained in JC around 05 years.

Further, in view of recommendations of the Honble High
Power Committee (HPC) constituted by Honble High Court of Delhi dated
28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on
the basis of orders in **WP(C) No. 2945/2020**, titled as “**Shobha Gupta &
Ors. Vs. Union of India & Ors.**”, Honble High Court vide order dated

Contd...2..



State Vs Umakant Yadav @ Pintu
FIR No. 379/2015
PS Mundka
U/s. 302/396/412/149/34 IPC

-2-

22.06.2020 in **WP(C) No. 3080/2020**, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Honble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 27.09.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be sent to Ld. Counsel for applicant/
accused through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. 1. Rekha & 2. Vishal
FIR No. 847/2020
PS Nihal Vihar
U/s. 304/506/34 IPC

28.08.2020

**This common order shall deal with the applications
moved U/s. 438 CrPC on behalf of applicant/accused Rekha and
Vishal for grant of anticipatory bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Neeraj Kumar Singh, Ld. counsel for applicants/
accused persons has appeared through video conferencing, through
video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker
mode so that Ld. Counsel for applicants/accused persons is visible
and audible to all the persons present in the court room.

The assistance of IO and investigation file will be
required to facilitate the arguments on anticipatory bail application.
IO/SHO PS Nihal Vihar shall appear with investigation file,
postmortem report and all relevant call records at 100 number in
reference to this case.

Put up on 31/08/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1688
State Vs Laxmi Narayan @ Bittoo
FIR No. 853/2019
PS Nihal Vihar
U/s. 380/457/411/34 IPC**

28.08.2020

**This is an application moved for grant of regular bail
under Section 439 Cr.PC on behalf of applicant / accused Laxmi
Narayan @ Bittoo.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. N K Dhama, Ld. Counsel for applicant/accused.
IO not present.

IO has already filed the report. As per which, mobile phones were stolen from the shop of complainant in the intervening night of 19/20.12.2019 after breaking open of its locks. Accused Laxmi Narayan @ Bittoo was arrested on 06.02.2020 and several stolen mobile phones were recovered from him. In addition, several mobile phones which are the case property of 15 other FIRs were also recovered from the possession of this accused.


Contd...2..

**Bail Application No. 1688
State Vs Laxmi Narayan @ Bittoo
FIR No. 853/2019
PS Nihal Vihar
U/s. 380/457/411/34 IPC**

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Several stolen mobile phones remained unrecovered.

It has been submitted on behalf of applicant/accused that remaining co-accused persons have already been granted regular bail, although this court has no such information.

As per report of IO, applicant/accused Laxmi Narayan @ Bittoo has been previously involved in 35 cases out of which he has been previously convicted in case FIR No. 132/11, PS Baba Hari Das Nagar, u/s 457/380/411 IPC. He is the BC of PS Ashok Vihar.

Considering the recovery from the accused and his criminal antecedents, I do not deem it safe to enlarge him on bail as he has the tendency of relapsing into criminal ways. Accordingly, the bail application of applicant/accused Laxmi Narayan @ Bittoo is dismissed.

Copy of the order be given dasti.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sagar

FIR No. 290/2020

PS Nihal Vihar

U/s. 392/452/269/188/34 IPC & Section 25/54/59 Arms Act.

28.08.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant/accused Sagar for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vikas Bhatia, Ld. counsel for applicant/accused has
appeared through video conferencing, through video call at the
personal Webex room of the Court.

The video call conference has been conducted on speaker
mode so that Ld. Counsel for applicant/accused is visible and audible
to all the persons present in the court room.

Reply to the bail application already received from IO.

TCR not received.

TCR be called on robbkar from the concerned Court of

Ld. MM.

Put up for consideration on 29/08/2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No.

State Vs Ashok Kumar

FIR No. 58/2020

PS Mundka

U/s. 374/397/459/34 IPC & Sec 25/27/54/59 Arms Act

28.08.2020

**This is an application moved for grant of interim bail
under Section 439 Cr.PC on behalf of applicant / accused Ashok
Kumar.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

**Sh. Harsh Vardhan Sharma, Ld. Counsel for applicant/
accused has appeared through video conferencing
through Cisco Webex platform, at personal room of the
court.**

**On request of Ld. Counsel for applicant/accused, bail
application is adjourned for 29.08.2020.**



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 1695

State Vs Praveen

FIR No. 375/2020

PS Mundka

U/s. 33/38/58 Delhi Excise Act

28.08.2020

This is an application moved for grant of regular bail under Section 437 Cr.PC on behalf of applicant / accused Praveen.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Harsh Vardhan, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

IO HC Krishan Kumar in person.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present bail application.

In view of the submissions of Ld. Counsel for applicant/accused, present bail application is dismissed as withdrawn.


(VISHAL SINGH)

ASJ-03, WEST/DELHI

28.08.2020

SC No. 56922/2016
State Vs Yogesh @ Matru etc.
FIR No. 146/2013
PS Anand Parbat
U/s. 302/307/323/324/34 IPC

28.08.2020

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Accused Sunil on bail but not present today.

Other accused persons namely Kamlesh, Yogesh @
Matru and Gaurav are in JC but not produced due to
current situation of COVID-19.

Victim Vikas Anand with Ld. Counsel Sh. Manoj Sharma.

Sh. Praveen Dabas, Ld. Counsel for accused Sunil through
video conferencing.

None for other accused persons.

The matter is at the stage of judgment.

Accused Sunil Kumar has not appeared before the court
despite repeated calls. Accordingly, his personal bond and surety bonds
stands forfeited.

Issue NBW against accused Sunil Kumar and notice under
Section 446 Cr.PC against his surety to be executed through SHO
concerned, returnable for 29.08.2020.

(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

Bail Application No.
State Vs Aas Mohd. @ Ashu
FIR No. 337/2017
PS Punjabi Bagh
U/s. 392/397/34 IPC

28.08.2020

This is an application moved for grant of interim bail under Section 439 Cr.PC on behalf of applicant / accused Aas Mohd. @ Ashu.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Praveen Dabas, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present bail application.

In view of the submissions of Ld. Counsel for applicant/accused, present bail application is dismissed as withdrawn.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

SC No. 57508/2016
State Vs Mohd. Nafees etc.
FIR No. 653/2015
PS Ranhola
U/s. 498A/304B/34 IPC

28.08.2020

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Sundeshwar Lal, Ld. Counsel for accused persons.
Accused Mohd. Hasib is present on interim bail.
Accused Shabnam and Nafees are on interim bail but not
present today.

Written final arguments filed on behalf of accused
persons. Same are taken on record.

Oral final arguments heard on behalf of accused persons.
Put up for final arguments from Prosecution side for
29.08.2020.

Ld. Counsel for complainant to appear in person or
through video conferencing on NDOH.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

SC No. 56922/2016
State Vs Yogesh @ Matru etc.
FIR No. 146/2013
PS Anand Parbat
U/s. 302/307/323/324/34 IPC

28.08.2020

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Accused Sunil on bail but not present today.

Other accused persons namely Kamlesh, Yogesh @
Matru and Gaurav are in JC but not produced due to
current situation of COVID-19.

Victim Vikas Anand with Ld. Counsel Sh. Manoj Sharma.
Sh. Praveen Dabas, Ld. Counsel for accused Sunil through
video conferencing.
None for other accused persons.

The matter is at the stage of judgment.

Accused Sunil Kumar has not appeared before the court
despite repeated calls. Accordingly, his personal bond and surety bonds
stands forfeited.

Issue NBW against accused Sunil Kumar and notice under
Section 446 Cr.PC against his surety to be executed through SHO
concerned, returnable for 29.08.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Saurabh Khatri

FIR No. 70/2020

PS Ranhola

U/s. 302/120B IPC & Section 25/27 Arms Act

28.08.2020

**This is an application filed U/s. 439 CrPC on behalf of
applicant/accused for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. S.P. Kaushal and Sh. S.K. Atri, Ld. Counsels for
applicant/accused.

The accused has sought grant of interim bail to take care
of his mother who has been diagnosed with endometrical polyp and
has been advised a non-critical surgery.

Accused has a married sister who lives in Delhi. The
application of accused for grant of regular bail has already been
dismissed. The date of surgery is yet to be fixed by the hospital.

The Court can consider grant of interim bail of 2-3 days
when the date of surgery of mother is fixed by the hospital.

Applicant to report the date of surgery to the Court.

Put up for consideration on 03/09/2020.

(VISHAL SINGH)

ASJ-03, WEST/DELHI

28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Deepu Singh @ Kada
FIR No. 667/2019
PS Nihal Vihar
U/s. 304/341 IPC

28.08.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused for extension of interim bail to the accused granted on 18/08/2020.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Naresh Kumar, Ld. Counsel for applicant/accused.

Accused was granted interim bail of 10 days on 18/08/2020 in order to perform last rites of his aunt (bua). The period of performing last rites and period of interim bail have already expired. There is no ground for extension of interim bail. This case is not covered by minutes of meetings of Hon'ble High Powered Committee of Delhi High Court.

The applicant/accused must surrender immediately, if not already surrendered. The application for grant of extension of interim bail to the applicant/accused is hereby dismissed.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Kamlesh
FIR No. 146/2013
PS Anand Parbat
U/s. 302/307/323/324/34 IPC

28.08.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant/accused Kamlesh for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Dinesh Malik, Ld. Lelal Aid Counsel for applicant /
accused.

This case is already fixed for judgment today.
Put up for consideration on 07/09/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Raj Kumar @ Thoke Lal
FIR No. 433/2016
PS Kirti Nagar
U/s. 304/34 IPC

28.08.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant/accused Raj Kumar @ Thoke Lal for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sintu Kumar, Ld. Counsel for applicant/accused.

Reply to the bail application already filed by IO.

Another application filed for this accused in the present
case through Ld. Legal Aid Counsel is already stated to be pending
consideration on 31/08/2020.

Put up with connected application, police report and jail
conduct report of the applicant/accused, on 31/08/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Manuwar Hussain @ Mikki

FIR No. 59/2020

PS Kirti Nagar

U/s. 308/304/323/506/34 IPC

28.08.2020

This is an application moved U/s. 439 CrPC on behalf of applicant/accused Manuwar Hussain @ Mikki for grant of regular bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Ayub Ahmed Qureshi, Ld. Counsel for applicant /
accused.

IO Inspector Surya Prakash, PS Kirti Nagar, is present.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application.

In view of statement of Ld. Counsel for applicant/accused upon the application, the present bail application for bail is hereby dismissed as withdrawn.

The application is disposed of accordingly.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ganesh
FIR No. 59/2020
PS Kirti Nagar
U/s. 304/308/323/506/34 IPC

28.08.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Ganesh for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vineet Jain, Ld. Counsel for applicant/accused.

IO Inspector Surya Prakash, PS Kirti Nagar, is present
and files reply to the bail application. Reply perused.

Arguments heard on application for grant of interim bail
from both sides.

1. Accused seeks interim bail on the ground that his wife
has to undergo gall bladder surgery on 29/08/2020. Accused has been
arrested on 24/02/2020 for the offence U/s. 304/308/323/506/34 IPC.
He is the main accused and FIR has been registered by name against
him. Two co-accused persons are still absconding and are evading
arrest because of which the court has issued NBWs against them.

Contd...2..



State Vs. Ganesh
FIR No. 59/2020
PS Kirti Nagar

--2--

2. IO has reported that applicant/accused is a desperate criminal, being previously involved in six cases since the year 2005, including in the cases of attempt to murder, theft, robbery and Excise Act. He is a previous convict in case FIR No. 702/2005, PS Sultan Puri, U/s. 392/411/34 IPC.

3. Considering the long standing criminal antecedents of the accused of involvement in wide ranging cases including case of attempt to murder, as well as involvement in commission of heinous offence in present case, he cannot be expected to maintain good and peaceful behaviour if granted interim bail.

4. The nature of surgery of wife is neither urgent nor critical and does not require long stay in hospital. Considering all the facts and circumstances of the case, the application for grant of interim bail to applicant/accused is hereby dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to the IO and to Ld.

Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Naresh Kumar
FIR No. 410/2020
PS Maya Puri
U/s. 308 IPC

28.08.2020

**This is the second application moved U/s. 439 CrPC
on behalf of applicant / accused Naresh Kumar for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Nepal Singh, Ld. Counsel for applicant/accused.
Sh. Ram Chander, father of applicant/accused.

Applicant/accused had allegedly thrown brick on his mother from third floor, that hit on her head and she was badly injured, on 07/07/2020. Accused was drunk at the time of incident. As per MLC, injured Smt. Lado Devi sustained grievous head injury. The FIR was registered at the complaint of Sh. Ram Chander, father of applicant/accused.

Today complaint Sh. Ram Chander is present in the Court and states that bail may be granted to the applicant/accused. Upon query put to the complainant by the Court in open Court, he has replied that the applicant/accused often gets heavily drunk, forces him and his wife to give him money for liquor, abuse them and some times beat them too.

Contd..2..



*State Vs. Naresh Kumar --2--
FIR No. 410/2020
PS Maya Puri*

The court is of the view that complainant has been pressurized to state in the Court that he is in favour of grant of bail to the applicant/accused. The grant of bail to applicant/accused can be an imminent safety hazard to the complainant and his injured wife. Accordingly, the second bail application of applicant/accused is also dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. 1. Simran Duggal, 2. Sheel Duggal,
 3. Manoj Duggal, 4. Jasbir Kaur Duggal &
 5. Arjun Duggal
FIR No. Not Known
PS CAW Cell West
U/s 498A/406/34 IPC

28.08.2020

This order shall deal with the applications moved U/s. 438 CrPC on behalf of applicant / accused 1. Simran Duggal, 2. Sheel Duggal, 3. Manoj Duggal, 4. Jasbir Kaur Duggal & 5. Arjun Duggal for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Mukesh Sharma, Ld. Counsel for applicants/accused persons.

Sh. Surender Singh and Ms. Ravinder Kaur, Ld.
Counsels for complainant.

The FIR in this case is stated to have been registered on
27/08/2020, U/s. 498A/406/34 IPC.

Issue notice of the application to IO to appear in person
and to file report on 29/08/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rakesh

FIR No. 15513/2020

PS Nihal Vihar

U/s. 380/411/34 IPC

28.08.2020

This is an application moved U/s. 438 CrPC on behalf of applicant / accused Rakesh for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pankaj Verma, Ld. Counsel for applicant/accused.
IO HC Pradeep Kumar is present and has files report.

Accused has sought anticipatory bail on the ground that on 05/08/2020 police officials of PS Nihal Vihar illegally took him to police station, unlawfully detained and beaten him. Accused was released by police after three days of unlawful detention on 08/08/2020.

No complaint of alleged illegal detention was filed on behalf of family of applicant/accused from 05/08/2020 to 08/08/2020. This accused is stated to be a proclaimed offender in case FIR No. 318/2019, PS Nihal Vihar, U/s. 379/411/34 IPC. Moreover, he is a wanted suspect in the present case.



Contd..2..

State Vs. Rakesh

--2--

FIR No. 15513/2020

PS Nihal Vihar

This accused was previously involved in case FIR No. 573/2014, PS Paschim Vihar, U/s. 394/397/411/34 IPC and Section 25 Arms Act and another case FIR No. 280/2018, PS Paschim Vihar, U/s. 380/457/34 IPC, in which he is stated to be on bail. The present application is completely devoid of merits and is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

(VISHAL SINGH)

ASJ-03, WEST/DELHI

28.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Arif @ Shokin

FIR No. 202/2018

PS Tilak Nagar

U/s. 392/397/411/120B/34 IPC & Sec 25/27/54/59 Arms Act

28.08.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Praveen Dabas, Ld. Counsel for applicant/accused
has appeared through video conferencing through Cisco
Webex platform, at personal room of the court.

Arguments heard on the interim bail application.

**This is an application moved on behalf of
accused/applicant Arif @ Shokin for extension of interim bail in
view of COVID19 pandemic.**

This accused was granted interim bail of 30 days vide
order dated 06.07.2020 which was extended till 24.08.2020 vide order
dated 11.08.2020 as he was released from jail on 24.07.2020.

This accused has previous criminal history of
involvement in three heinous offences. For this reason, the case of

Contd..2..



State Vs Arif @ Shokin

FIR No. 202/2018

PS Tilak Nagar

U/s. 392/397/411/120B/34 IPC & Sec 25/27/54/59 Arms Act

-2-

accused Arif @ Shokin was not covered by Minutes of Meeting of Hon'ble High Powered Committee of Delhi High Court.

I have gone through the application for extension of interim bail. However, no ground is made out for extension of interim bail. Hence, the application is dismissed.

Applicant/accused Arif @ Shokin shall surrender to the Jail Authority latest by 01.09.2020, upon failure of which, NBW shall be issued against him.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.08.2020